

Intake of students in IIT and other professional colleges

3044. SHRI AMAR SINGH:
SHRI ABU ASIM AZMI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that annual intake of students in Indian Institute of Technology and other State-funded professional colleges is likely to be increased substantially from the academic year;

(b) if so, the details thereof; and

(c) whether reservation for the students belonging to OBC is also likely to be introduced and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) Indian Institutes of Technology are autonomous institutions and having their own policy regarding student intake. They are encouraged by the Government to increase the annual intake of students. The Government, for the purpose also, provides the required financial support. State funded professional colleges are under the respective State Governments.

(c) The Constitution (93rd) Amendment Act, 2005, enables the State to make by Law, provisions for the advancement of the weaker sections *i.e.* the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in matters of admission to all educational institutions other than minority educational institutions. The State Governments have been advised to device suitable laws for this purpose for the educational institutions within their domain. A proposal in this regard in respect of central educational institutions is under consideration.

Reservation for BCs and OBCs

3045. SHRI MANOHAR GAJANAN JOSHI: Will the Minister of HUMAN RESOSURCE DEVELOPMENT be pleased to state:

(a) whether Government are planning to bring in reservations for BCs and OBCs in IITs and IIMs;

(b) if so, by when;

(c) if not, whether Government had taken any expert view in this regard; and

(d) whether Government are planning to send it to Parliamentary Standing Committee for its view of reservation for BCs and OBCs in IITs and IIMs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) To promote the educational advancement of the socially and educationally backward classes of citizens *i.e.* the OBCs or of the Schedules Castes and Scheduled Tribes in the matters of admission of students belonging to these categories in educational institutions, both aided and unaided, other than the minority educational institutions referred to in Clause (1) of Article 30 of the Constitution, Article 15 has been recently amplified by the 93rd Constitutional Amendment. The new Article 15(5) enables the Parliament as well as the State Legislatures to make an appropriate law for this purpose, for the educational institution within their respective domain.

The State Governments have been advised to device suitable laws for this purpose for the educational institutions within their domain. A proposal in this regard in respect of central educational institutions is under consideration.

Seats in Central Universities, IITs and IIMs

3046. SHRIMATI BRINDA KARAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of seats available in Central Universities, IITs and IIMs; and

(b) the number of seats reserved for Scheduled Castes and Scheduled Tribes in Central Universities, IITs and IIMs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) The information is being collected and will be laid on the Table of the House

Shifting of Kendriya Vidyalaya, Sundargarh

3047. MS. PRAMILA BOHIDAR: Will the Minister of HUMAN RESOSURCE DEVELOPMENT be pleased to state:

(a) whether it is proposed to shift the Kendriya Vidyalaya, Sundargarh in Orissa to its outskirts which lacks all kinds of amenities;

(b) if so, the details thereof;